

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 2948
TO BE ANSWERED ON 20.3.2017

INCLUSION IN SIXTH SCHEDULE

2948. SHRI PARVESH SAHIB SINGH:

Will the Minister of TRIBAL AFFAIRS be pleased to State:

- (a) whether the Government proposes to include any new areas from the north-east region within the sixth schedule of the Constitution of India;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of requests received by the Government for inclusion into the sixth schedule during the last three years along with the number of requests rejected/accepted therefrom, State/UT-wise;
- (d) whether there have been any demands from Manipur for inclusion of its Autonomous District Council areas in the sixth schedule; and
- (e) if so, the details and present status thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH BHABHOR)

- (a) to (c): The Ministry of Home Affairs have informed that no such proposal has been received in last three years from any North-Eastern State.
- (d) & (e) :The Government of Manipur, however, has recommended to the Ministry of Home Affairs in the year 2001 that the State Government had no objection to the extension of the Sixth Schedule Provisions in the Hill districts of Manipur with certain 'local adjustments and amendments'. The State Government of Manipur has, however, not furnished clarification regarding the said adjustments and amendments to the Ministry of Home Affairs.
